### <u>COURT-I</u>

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

# APPEAL NO. 262 OF 2016 & IA NO. 547 OF 2016

Dated: <u>8<sup>th</sup> May, 2017</u>

### Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

Chennai Metro Rail Ltd. Vs.			Appellant(s)
Tamil Nadu Generation & Distr Ltd. & Anr.	ributior	n Corporation	Respondent(s)
Counsel for the Appellant(s)	:	Mr. Senthil Jagadeesan Mr. Anandh K.	
Counsel for the Respondent(s)	:	Mr. G.Umapathy Mr. S. Vallinayagam for R- Mr. Sethu Ramalingam for	

# <u>ORDER</u>

List the matter on <u>23.05.2017.</u> In the meantime, rejoinder, if any, may be filed on or before 18.05.2017 after serving copy on the other side.

(I.J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt